

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No. 1867/94

New Delhi, this the 9th day of August, 1999

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE CHAIRMAN (J)
HON'BLE MR. R.K. AHOOJA, MEMBER (A)

In the matter of:

Ms. Kiran bala
Research Analyst
D/o Dr. Hans Raj
R/o A-36, Tagore Garden Ext.,
New Delhi-27.
(None)

..... Applicant

Vs.

1. Director
N.I.H.F.W.
New Mehrauli Road
Munirka
New Delhi-67.

2. Dr. Niraj Sethi
Co-Chairman, P.V.O.H.-II,
Working Group, N.I.H.F.W.
Dept. of C.H.A.
New Mehrauli Road
Munirka, New Delhi-67.

3. Secretary (FW)
Ministry of Health & Family Welfare
Nirman Bhawan,
Govt. of India
New Delhi-110011.

..... Respondents

(None)

O R D E R (ORAL)

By REDDY, J.

The relief claimed in the OA is that the applicant ^{1. move it} be reinstated as Research Analyst in the respondent Institute and continued there till 30.6.93. In the OA it was stated that P.V.O.H.-II Unit started in October 1990 and scheme was to continue upto Sept. 1995 which had been extended upto 30.9.97. Now that the ^{Long term} ~~relief~~ is no more there the relief cannot be granted. Therefore, the OA has become infructuous. In the counter preliminary objection was

also taken that the respondents Institute has not fallen within the jurisdiction of this Tribunal as ~~a~~ necessary notification was not issued under Section 14 (c) (ii).

Since the OA has become infructuous, we need not go into the merits of the case. The OA is, accordingly, dismissed as infructuous.

R. K. Anooja
(R.K. ANOOJA -)
Member (A)

V. Rajagopala Reddy
(V. RAJAGOPALA REDDY)
Vice Chairman (J)

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